

Central Administrative Tribunal  
Principal Bench, New Delhi.

OA-2340/2004

New Delhi this the 29<sup>th</sup> day of September, 2004.

Hon'ble Shri V.K. Majotra, Vice-Chairman(A)

C.V. Ranga Venkatesh,  
S/o Sh. C.N.V. Rao,  
Assistat, Legal Cell,  
Department of Post,  
New Delhi-1.

..... Applicant

(through Sh. T.k.A. Padmanabhan, Advocate)

Versus

1. Union of India through  
its Secretary,  
Ministry of Communications & IT,  
Department of Post,  
Dak Bhawan,  
Sansad Marg,  
New Delhi-1.

2. Director(SR&Legal),  
Ministry of Communications & IT,  
Department of Posts,  
Dak Bhawan,  
Sansad Marg,  
New Delhi-1.

3. Assistant Director General(Legal),  
Ministry of Communications & IT,  
Department of Posts,  
Dak Bhawan,  
Sansad Marg,  
New Delhi-1.

..... Respondents

Order (Oral)

Learned counsel heard.

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2. Applicant has challenged Annexure-A1 dated 26.8.2004 whereby he has been directed to report to Administration Section with immediate effect from the Legal Cell. Learned counsel stated that while applicant be given permission to file another OA for consideration of relief at paragraph-8(b), the present OA be considered for the remaining reliefs. Thus, relief described in paragraph-8(b) in regard to expunction of adverse remarks made by Respondent No.3 in applicant's ACR stands deleted.

3. It is alleged that applicant has not been allocated any work after he has reported to the Administration Section in pursuance of Annexure-A1 dated 26.8.2004.

4. In my considered view, at this stage itself, in the interest of justice, this OA can be disposed of while respondents' right shall not be prejudiced with a direction to respondents to allocate work to the applicant instead of mere attachment in Administration Section, within a period of one week from communication of these orders. Ordered accordingly.

Dasti.

/vv/

V.K. Majotra  
(V.K. Majotra)  
Vice-Chairman(A)

29.9.04